

# RATIFIED MINUTES

## DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

### MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 36/10 SCHEDULED TO BE HELD ON 08.12.2009 BUT ACTUALLY HELD ON 22.12.2009.

The Meeting No. 36/10 of Norms Committee-II was held on 22.12.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp; their Designation</u> | <u>Deptt.</u> |
|-------------|------------------------------------------------------------|---------------|
| 1.          | Sh. B.D. Ghosh, Jt. IA                                     | M/o Steel     |
| 2.          | Sh. S.K. Jain, D.O.                                        | DIPP          |
| 3.          | Sh. K.K. Funda, Asst. Dir.                                 | DC(MSME)      |
| 4.          | Shri Shyam Sunder, Dy. DGFT                                | DGFT          |
| 5.          | Sh. A.K. Mishra, Asstt. Director                           | M/o Steel     |
| 6.          | Shri Narendra Vashista, FTDO                               | DGFT          |

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

|   |                                                                                                                                                                                                                                                                                                                                                                                                 |                                           |                                            |                                |
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| 1 | Case No.:31/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                     | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|   | HQ File :01/81/050/00213/AM10/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/01278/AM08/           | Lic.No/Date:0310464531<br>11.03.2008       | Defer<br>Date:02.02.2010       |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010. |                                           |                                            |                                |

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| 2 | Case No.:69/15/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD., | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|   | HQ File :01/81/050/00237/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :02/24/040/00004/AM09/                    | Lic.No/Date:0210113297<br>04.06.2008       | Defer Date:<br>02.02.2010      |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. NC observed that there are still discrepancies in the comments received from DOT and decided to direct FTDO/NC-II to contact the concerned Asst. Director and discuss the issue and sort out the matter. The case stands deferred and to be relisted on 02.02.2010. |                                                    |                                            |                                |

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| 3 | Case No.:14/21/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|   | HQ File :01/81/050/00325/AM09/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00422/AM09/        | Lic.No/Date:0310481936<br>08.08.2008       | Defer Date:<br>02.02.2010      |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                        |                                            |                                |

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| 4 | Case No.:15/21/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|   | HQ File :01/81/050/00326/AM09/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00406/AM09/        | Lic.No/Date:0310481947<br>08.08.2008       | Defer Date:<br>02.02.2010      |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                        |                                            |                                |

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| 5 | Case No.:8/27/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                      | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|   | HQ File :01/81/050/00390/AM09/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :09/24/040/00238/AM09/  | Lic.No/Date:0910035321<br>18.09.2008       | Defer Date:<br>02.02.2010      |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010. |                                  |                                            |                                |

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|  | Case No :5/29/81-ALC2/2008 | Party Name:RHIISHAN STEEL LIMITED | Meet No/Date:36/81-ALC2/2009 | Status: |
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| 6 |                                | 08.12.2009                      | Approved                             |
|   | HQ File :01/81/050/00422/AM09/ | RLA File :05/24/040/00350/AM09/ | Lic.No/Date:0510228478<br>29.09.2008 |

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide U.O. No. 2(11)/2008-TW (Vol.I) dated 21.12.2009 as below:-

Requirements of substrate and paints was worked out by providing reasonable wastages and taking clue from SION C-2034. For arriving at the requirements of S.No. 1, clue has been taken from SION C-2034. For arriving at the requirement of consumables at S.Nos. 4 to 8, clue has been taken from SION C-2034 and Engineering Table-1.

Export Item:

| Item                                                                                                                                                                                                                                                                                                                              | Thickness  | Quantity   |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------|------------|
| Cold Rolled, Zinc (43.50%) & Aluminium-Silicon (56.50%) alloy coated, Colour Coated, Non Alloy steel Sheets (plain/ corrugated) /Strips/ Wide Coils having paint coating of primer 9 to 10 micron; back coat 7 to 20 micron; and top coat 20 micron. Coating weight of Zinc-Aluminium-Silicon Alloy will be 120 gms per sq.metre. | a) 0.30 mm | a) 6500 MT |
|                                                                                                                                                                                                                                                                                                                                   | b) 0.32 mm | b) 5500 MT |
|                                                                                                                                                                                                                                                                                                                                   | c) 0.34 mm | c) 4000 MT |
|                                                                                                                                                                                                                                                                                                                                   | TOTAL      | 16000 MT   |

Import Items:

| Sl. No. | Item                                                                    | Quantity     |
|---------|-------------------------------------------------------------------------|--------------|
| 1.      | Hot Rolled Non Alloy Steel Wide Coils of relevant grade                 | 16064.60 MT  |
| 2.      | Zinc Slab/Ingots                                                        | 450 MT       |
| 3.      | Aluminium-Silicon alloy slab/ingots                                     | 584 MT       |
| 4.      | Rolling Mill Rolls                                                      | 20 MT        |
| 5.      | Rolling Oil                                                             | 5.6 MT       |
| 6.      | Pickling Oil                                                            | 7.2 MT       |
| 7.      | Steel Strappings                                                        | 32 MT        |
| 8.      | Guard Film (to be allowed if export product is covered with guard film) | 255.04 MT    |
| 9.      | Primer (Volume Solid 30±2%; Weight Solid 43.51± 2%)                     | 159040 litre |
| 10.     | Top Coat (Volume Solid 36±2%; Weight Solid 57.66± 2%)                   | 318064 litre |
| 11.     | Back Coat (Volume Solid 32±2%; Weight Solid 52± 2%)                     | 167239 litre |

R/A may take suitable consequential action accordingly.

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| 7                                                                                                                                                                                                                                                                                                            | Case No.:41/29/81-ALC2/2008    | Party Name:JSW STEEL LIMITED    | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Approved |
|                                                                                                                                                                                                                                                                                                              | HQ File :01/81/050/00458/AM09/ | RLA File :03/94/040/00476/AM09/ | Lic.No/Date:0310490039<br>13.10.2008       |                 |
| <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Norms Committee, after deliberating upon the case, decided</p> |                                |                                 |                                            |                 |

U.O. No. 2(11)/2008-TW scheduled to be held on 09.12.2009 but actually held on 22.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide U.O. No. 2(11)/2008-TW (Vol.I) dated 21.12.2009 as below:-

Export Item:

| Item                                                                                                                                                                                                                       | Thickness (mm)  | Quantity (MT) | Coating Weight (gms/m <sup>2</sup> ) of Zinc -- Aluminium--Silicon alloy in the substrate |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------|---------------|-------------------------------------------------------------------------------------------|
| Cold Rolled Zinc (43.50%) & Aluminium- Silicon (56.50%) alloy coated, Colour Coated Non Alloy steel Sheets /Strips/ Wide Coils having paint coating of primer 20 micron; back coat 10 micron; and top coat 5 to 10 micron. | a) 0.25 to 0.29 | a) 494        | a) 70                                                                                     |
|                                                                                                                                                                                                                            | b) 0.30 to 0.34 | b) 4945       | b) 70 to 150                                                                              |
|                                                                                                                                                                                                                            | c) 0.35 to 0.39 | c) 5506       | c) 65 to 100                                                                              |
|                                                                                                                                                                                                                            | d) 0.40 to 0.44 | d) 2383       | d) 70 to 150                                                                              |
|                                                                                                                                                                                                                            | e) 0.45 to 0.49 | e) 184        | e) 150                                                                                    |
|                                                                                                                                                                                                                            | f) 0.50 to 0.54 | f) 231        | f) 70 to 165                                                                              |
|                                                                                                                                                                                                                            | g) 0.60 to 0.64 | g) 257        | g) 150 to 165                                                                             |
|                                                                                                                                                                                                                            | TOTAL           | 14000         |                                                                                           |

Import Item:

| Sl. No. | Item                                                                    | Quantity              |
|---------|-------------------------------------------------------------------------|-----------------------|
| 1.      | Hot Rolled Non Alloy Steel Wide Coils                                   | 14710.31 MT           |
| 2.      | Zinc Slab/Ingots                                                        | 285.2 MT              |
| 3.      | Aluminium-Silicon alloy slab/ingots                                     | 370.4 MT              |
| 4.      | Resin                                                                   | NIL                   |
| 5.      | Rolling Mill Rolls                                                      | 17.50 MT              |
| 6.      | Rolling Mill Oil                                                        | 4.90 MT               |
| 7.      | Steel Strapping for packing                                             | 28 MT                 |
| 8.      | Galvanized Plain Sheets for packing                                     | As per packing policy |
| 9.      | VCI Rusto Paper                                                         | 70000 sq. metre       |
| 10.     | Primer (Volume Solid 32±2%; Dry density 1.267 ± 0.02)                   | 99570 liters          |
| 11.     | Top Coat (Volume Solid 41±2%; Dry density 1.46 ± 0.02)                  | 85944 liters          |
| 12.     | Backer (Volume Solid 38±2%; Dry density 1.318 ± 0.02)                   | 154549 liters         |
| 13.     | Guard Film (to be allowed if export product is covered with guard film) | 160.78 MT             |

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| 8 | Case No.:17/34/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:L M GLASFIBER (INDIA) PVT LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|   | HQ File :01/81/050/00514/AM09/                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :07/24/040/00437/AM09/          | Lic.No/Date:0710060971<br>07.11.2008       | Defer<br>Date:02.02.2010       |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                          |                                            |                                |

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| 9 | Case No.:20/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                     | Party Name:ABB LIMITED          | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|   | HQ File :01/81/050/00202/AM10/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :07/21/040/00757/AM09/ | Lic.No/Date:0710061858<br>22.12.2008       | Defer<br>Date:02.02.2010       |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DRI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010. |                                 |                                            |                                |

DPP was not present in the meeting, NC decided to defer the case. The case stands deferred and to be re-listed on 02.02.2010.

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| 10 | Case No.:5/42/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:TECHNO TRACK ENGINEERS(PROF. ASHOK R. SONAWANE) | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:<br><b>Approved</b> |
|    | HQ File :01/81/050/00639/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :31/24/040/00235/AM09/                            | Lic.No/Date:3110036602<br>23.12.2008       |                            |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <ol style="list-style-type: none"> <li>1. Quantity of export product at S.No.1 may be specified as 3152 nos. (622.047 Mtrs.)</li> <li>2. Quantity of export product at S.No.2 may be specified as 960 nos. (256.51 Mtrs.)</li> <li>3. Net weight of export products at S.No.1 &amp; 2 may be specified as 54908 Kgs. &amp; 23702 Kgs. respectively.</li> <li>4. Quantity of import item may be allowed as 938.1 Mtrs. ( 110.8 MT after taking 20% recovery from scrap) inclusive of 6.8% wastage.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                                            |                                            |                            |

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| 11 | Case No.:34/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:HIGH ENERGY BATTERIES ( INDIA ) LIMITED, | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status: <b>approved</b> |
|    | HQ File :01/81/050/00216/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :04/24/040/00231/AM09/                     | Lic.No/Date:0410101299<br>30.12.2008       |                         |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <ol style="list-style-type: none"> <li>1. Words “No. of Cells 1050” may be suffixed with the description of export product.</li> <li>2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 672 sq.mtrs. inclusive of wastage of 2%.</li> <li>3. Quantity of import item at S.No.2 may be allowed as 2100 Nos. on net to net basis with accountability clause.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                                     |                                            |                         |

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| Case No.:24/42/81-ALC2/2008 | Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status: <b>Reject</b> |
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| 12 | HQ File :01/81/050/00658/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :09/24/040/00252/AM09/ | Lic.No/Date:0910036578<br>05.01.2009 |  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the firm has failed to furnish the required details and therefore, decided to reject the request of the firm.<br><br>R/A may take suitable consequential action accordingly. |                                 |                                      |  |

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| 13                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Case No.:25/42/81-ALC2/2008</b> | Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status: Reject</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/81/050/00659/AM09/     | RLA File :09/24/040/00253/AM09/                    | Lic.No/Date:0910036579<br>05.01.2009       |                       |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the firm has failed to furnish the required details and therefore, decided to reject the request of the firm.<br><br>R/A may take suitable consequential action accordingly. |                                    |                                                    |                                            |                       |

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| 14                                                                                                                                                                                                                                                                                                                                                                                                                                | <b>Case No.:4/48/81-ALC2/2008</b> | Party Name:L M GLASFIBER (INDIA) PVT LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/81/050/00709/AM09/    | RLA File :07/24/040/00594/AM09/          | Lic.No/Date:0710062693<br>03.02.2009       | Defer<br>Date:02.02.2010              |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                   |                                          |                                            |                                       |

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| 15                                                                                                                                                                                                                                                                                                                                                                                                                                                          | <b>Case No.:19/48/81-ALC2/2008</b> | Party Name:DELTON CABLES LTD.   | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                             | HQ File :01/81/050/00724/AM09/     | RLA File :05/24/040/00664/AM09/ | Lic.No/Date:0510235840<br>05.02.2009       | Defer<br>Date:02.02.2010              |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010. |                                    |                                 |                                            |                                       |



from the firm and to re-list the case on 02.02.2010: -

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet
2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
3. Total requirement of each raw material, export product wise, in a tabular form.

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| 16 | Case No.:7/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:RPG CABLES LIMITED,  | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status: approved |
|    | HQ File :01/81/050/00189/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :03/95/040/00512/AM09/ | Lic.No/Date:0310505799<br>05.02.2009       |                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <ol style="list-style-type: none"> <li>1. Quantity of import item at Sl.No.1 i.e. Continuous Cast Copper Rod may be allowed as applied for i.e. 2.438 MT inclusive of 1% wastage.</li> <li>2. Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as applied for i.e. 0.125 MT inclusive of 4 % wastage.</li> <li>3. Quantity of import item at Sl.No.3 ie. XLPE Insulation Compound may be allowed as applied for i.e. 0.295 MT inclusive of 4 % wastage.</li> <li>4. Quantity of import item at Sl.No.4 i.e. Copper Foil(Tape) may be allowed as 0.054 MT inclusive of 0.5% wastage as applied for.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                            |                  |

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| 17 | Case No.:34/48/81-ALC2/2008                                                                                                                                                                                                                                               | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Rejected |
|    | HQ File :01/81/050/00739/AM09/                                                                                                                                                                                                                                            | RLA File :11/21/040/00128/AM09/             | Lic.No/Date:1110019619<br>11.02.2009       |                 |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on RA's reference and</p> |                                             |                                            |                 |

Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the reference and DHI letter, NC decided that ratification is not required.

R/A may take suitable consequential action accordingly.

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| 18 | <b>Case No.:</b> 41/48/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                                             | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and Re-indexed |
|    | HQ File :01/81/050/00746/AM09/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/01011/AM09/           | Lic.No/Date:0310507423<br>16.02.2009       | Defer<br>Date:02.02.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010. |                                           |                                            |                                        |

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| 19 | <b>Case No.:</b> 7/51/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:POWER GEAR LTD.      | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> approved |
|    | HQ File :01/81/050/00753/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :07/24/040/00613/AM09/ | Lic.No/Date:0710063182<br>20.02.2009       |                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(78)/2009/TSW(B)/416 dated 29.10.2009 as below:-<br><br>i) Total net weight of export product may be indicated as 45,640 Kg. in addition to quantity in numbers.<br>ii) Import item No.1 to 10 & 13 may be allowed as per condition of GN-4.<br>iii) Import item No.11 to 12 may be allowed as applied by the firm as value of these items is within 0.5% of FOB value.<br>iv) Import item No.14 may be allowed as applied by the firm.<br><br>R/A may take suitable consequential action accordingly. |                                 |                                            |                         |

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| 20 | <b>Case No.:</b> 32/27/81-ALC2/2009                                                                                                                                                                                                                                | Party Name:HEDISA INDIA DIAMOND TOOLS PVT LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and Re-indexed |
|    | HQ File :01/81/050/00214/AM10/                                                                                                                                                                                                                                     | RLA File :04/24/040/00256/AM09/               | Lic.No/Date:0410102503<br>25.02.2009       | Defer<br>Date:02.02.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of |                                               |                                            |                                        |

DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010.

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| 21 | <b>Case No.:</b> 27/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:L M GLASFIBER (INDIA) PVT LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00209/AM10/                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :07/24/040/00641/AM09/          | Lic.No/Date:0710063326<br>27.02.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                          |                                            |                                                  |

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| 22 | <b>Case No.:</b> 9/5/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:BHARAT HEAVY ELECTRICALS<br>LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00017/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :05/24/040/00525/AM09/                | Lic.No/Date:0510237295<br>27.02.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 29.01.2010. The case stands deferred and to be relisted on 02.02.2010. |                                                |                                            |                                                  |

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| 23 | <b>Case No.:</b> 26/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ASEEM TECHNOLOGIES (P) LTD., | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> approved |
|    | HQ File :01/81/050/00208/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :11/24/040/00078/AM09/         | Lic.No/Date:1110019769<br>04.03.2009       |                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- |                                         |                                            |                         |

1. Words “ Model Nos. 6441.055500, 8130.202500, 6441.054901, 6441.025004, 6441.202300, 6441.202400, 6441.049000, 6441.027001, 6441.054601, 6441.054700, 6441.024100, 6441.055200, 8130.203200, 6441.055000, 6441.055100, 6441.055300, 6441.001800, 6441.043100, 6441.045100, 8131.100800, 6441.045000, 6441.048300, 8130.203700, 6441.010301, 6441.022400, 6441.025102, 6441.055001, 8130.202600, 8130.202700, 3665.0200, 3665.8300, 3656.2700, 3656.4900, 4015.2400, 4016.1400” may be suffixed with the description of export product.

2. Quantity of import item may be allowed as 45.44 MT inclusive of 10% wastage after taking 50% recovery.

R/A may take suitable consequential action accordingly.

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| 24 | Case No.:48/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                        | Party Name:ASTRA LIGHTING LTD., | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status: approved |
|    | HQ File :01/81/050/00230/AM10/                                                                                                                                                                                                                                                                                                                                                                     | RLA File :22/24/040/00074/AM09/ | Lic.No/Date:2210008739<br>17.03.2009       |                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. NC debated the case and decided to ratify on repeat basis as per decision in meeting No. 20/81 dated 18.08.2009 in licence no. 2210008650 dated 13.02.2009. |                                 |                                            |                  |
|    | R/A may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                            |                                 |                                            |                  |

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| 25 | Case No.:49/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                          | Party Name:ASTRA LIGHTING LTD., | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deferred and Re-indexed |
|    | HQ File :01/81/050/00231/AM10/                                                                                                                                                                                                                                                                                                                                       | RLA File :22/24/040/00075/AM09/ | Lic.No/Date:2210008740<br>17.03.2009       | Defer<br>Date:02.02.2010       |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 02.02.2010. |                                 |                                            |                                |

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| 26 | Case No.:37/27/81-ALC2/2009                                                                                                      | Party Name:RAAJRATNA METAL INDUSTRIES LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deferred and Re-indexed |
|    | HQ File :01/81/050/00219/AM10/                                                                                                   | RLA File :08/24/040/00254/AM09/               | Lic.No/Date:0810079181<br>03.04.2009       | Defer<br>Date:02.02.2010       |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms |                                               |                                            |                                |

Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 29.01.2010. The case stands deferred and to be relisted on 02.02.2010.

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| 27 | <b>Case No.:1/5/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:AMARTARA PVT. LTD.   | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00009/AM10/                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :03/94/040/00016/AM10/ | Lic.No/Date:0310515819<br>16.04.2009       | Defer<br>Date:02.02.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                 |                                            |                                       |

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| 28 | <b>Case No.:9/27/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00191/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00009/AM10/        | Lic.No/Date:0310515887<br>16.04.2009       | Defer<br>Date:02.02.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                        |                                            |                                       |

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| 29 | <b>Case No.:33/27/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00215/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/95/040/00944/AM09/    | Lic.No/Date:0310516404<br>21.04.2009       | Defer<br>Date:02.02.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: - |                                    |                                            |                                       |

1. Information in respect of C.No. 3, ITC H.A. or Standard Efficiency Format, Export product-wise.
2. Quantity of materials required for Welder and procedure qualifications with basis / justification thereof.

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| 30 | <b>Case No.:</b> 7/5/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                               | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br>Re-indexed |
|    | HQ File :01/81/050/00015/AM10/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :09/24/040/00479/AM09/  | Lic.No/Date:0910037711<br>22.04.2009       | Defer<br>Date:02.02.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010. |                                  |                                            |                                           |

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| 31 | <b>Case No.:</b> 52/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> approved |
|    | HQ File :01/81/050/00234/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :31/24/040/00012/AM10/                         | Lic.No/Date:3110038202<br>24.04.2009       |                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- <ol style="list-style-type: none"> <li>1. Words “made of Galvanized MS Wire” may be suffixed with the description of export product.</li> <li>2. Words “of relevant diameter” may be suffixed with the description of import item and quantity of this item may be allowed as 90780 Kgs. inclusive of 2% wastage.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                                         |                                            |                         |

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| 32 | <b>Case No.:</b> 35/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:HIGH ENERGY BATTERIES ( INDIA ) LIMITED, | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> approved |
|    | HQ File :01/81/050/00217/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :04/24/040/00018/AM10/                     | Lic.No/Date:0410104343<br>30.04.2009       |                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- <ol style="list-style-type: none"> <li>1. Words “No. of Cells 1050” may be suffixed with the description of export product.</li> </ol> |                                                     |                                            |                         |

2. Word "relevant" may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 336 sq.mtrs. inclusive of wastage of 2%.
3. Quantity of import item at S.No.2 may be allowed as 1050 Nos. on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

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| 33 | <b>Case No.:21/27/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:BIRLA ERICSSON OPTICAL LTD., | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00203/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :11/24/040/00002/AM10/         | Lic.No/Date:1110020144<br>01.05.2009       | Defer<br>Date:02.02.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. NC observed that there are still discrepancies in the comments received from DOT and decided to direct FTDO/NC-II to contact the concerned Asst. Director and discuss the issue and sort out the matter. The case stands deferred and to be relisted on 02.02.2010. |                                         |                                            |                                       |

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| 34 | <b>Case No.:8/27/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                             | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00190/AM10/                                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/95/040/00004/AM10/    | Lic.No/Date:0310518039<br>01.05.2009       | Defer<br>Date:02.02.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Copy of application of the firm was handed over to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 02.02.2010. |                                    |                                            |                                       |

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| 35 | <b>Case No.:38/27/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:TATA BP SOLAR INDIA LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00220/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :07/24/040/00025/AM10/     | Lic.No/Date:0710064531<br>05.05.2009       | Defer<br>Date:02.02.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from DC(MSME) and MNRES are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                     |                                            |                                       |

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| 36 | <b>Case No.:</b> 56/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:SUZLON ENERGY LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00238/AM10/                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :31/24/040/00021/AM10/  | Lic.No/Date:3110038406<br>13.05.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                  |                                            |                                                  |

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| 37 | <b>Case No.:</b> 29/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:HIGH ENERGY BATTERIES ( INDIA ) LIMITED, | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00211/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :04/24/040/00026/AM10/                     | Lic.No/Date:0410104670<br>18.05.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: -<br><br>1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Format, export product-wise. |                                                     |                                            |                                                  |

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| 38 | <b>Case No.:</b> 47/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:REINDEER SYSTEMS PVT LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00229/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :04/24/040/00028/AM10/     | Lic.No/Date:0410104664<br>18.05.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                     |                                            |                                                  |

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|  | <b>Case No.:</b> 23/27/81-ALC2/2009                                                                                                                                                                                                                             | Party Name:EUROBOND INDUSTRIES PVT. LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|  | HQ File :01/81/050/00205/AM10/                                                                                                                                                                                                                                  | RLA File :03/94/040/00164/AM10/          | Lic.No/Date:0310522291<br>02.06.2009       | Defer<br>Date:02.02.2010                         |
|  | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of |                                          |                                            |                                                  |



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| 39 | <p>Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: -</p> <ol style="list-style-type: none"> <li>1. Total thickness of Aluminium Composite Panel and thickness of PE core and Aluminium sheet in the Composite Panel.</li> <li>2. Thickness of Aluminium Coil/sheet i.e. import item at Sl. No.1 alongwith its quantity in Sq. meters.</li> <li>3. Information in respect of items at Sl.Nos. 4,5 &amp; 11 of SDF for each type of Composite Panel.</li> </ol> |
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| 40 | Case No.:28/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:CIM TOOLS PVT.LTD.,  | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and<br>Re-indexed |
|    | HQ File :01/81/050/00210/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :07/24/040/00084/AM10/ | Lic.No/Date:0710065141<br>02.06.2009       | Defer<br>Date:02.02.2010          |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of S.No. 3 &amp; 11 of Standard Deficiency format, export product-wise.</li> <li>2. Input raw material blanks size without cutting allowance – export product wise.</li> <li>3. Input raw material blanks weight without cutting allowance – export product wise.</li> <li>4. Cutting allowance and any other allowance / wastage export product wise.</li> </ol> |                                 |                                            |                                   |

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| 41 | Case No.:54/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:HINDALCO INDUSTRIES LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and<br>Re-indexed |
|    | HQ File :01/81/050/00236/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :34/24/040/00030/AM10/        | Lic.No/Date:3410024344<br>02.06.2009       | Defer<br>Date:02.02.2010          |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010.</p> |                                        |                                            |                                   |

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|  | Case No.:36/27/81-ALC2/2009 | Party Name:SHIV OM BRASS INDUSTRIES | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and<br>Re-indexed |
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| 42 | HQ File :01/81/050/00218/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :24/24/040/00004/AM10/ | Lic.No/Date:2410024949<br>03.06.2009 | Defer<br>Date:02.02.2010 |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 29.01.2010. The case stands deferred and to be relisted on 02.02.2010. |                                 |                                      |                          |

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| 43 | <b>Case No.:6/13/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:UTV SOFTWARE<br>COMMUNICATIONS LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and<br/>Re-indexed</b> |
|    | HQ File :01/81/050/00074/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00004/AM10/                   | Lic.No/Date:0510243219<br>08.06.2009       | Defer<br>Date:02.02.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                                   |                                            |                                           |

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| 44 | <b>Case No.:22/27/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:HALLMARK STEEL PVT. LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status: approved</b> |
|    | HQ File :01/81/050/00204/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :03/94/040/00201/AM10/     | Lic.No/Date:0310523401<br>10.06.2009       |                         |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of M/o Steel present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <ol style="list-style-type: none"> <li>1. The description of export product may be amended as Valve Steel bars from 4.5 mm to 30 mm.</li> <li>2. Quantity of import item may be allowed as 1.05 kg/kg content in the export product.</li> </ol> |                                     |                                            |                         |

R/A may take suitable consequential action accordingly.

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| 45 | Case No.:4/13/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:CLESTRA MODULAR SYSTEMS PVT.LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status: Rejected |
|    | HQ File :01/81/050/00072/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :31/24/040/00037/AM10/            | Lic.No/Date:3110038755<br>10.06.2009       |                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                            |                                            |                  |

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| 46 | Case No.:8/13/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:NIRLEP APPLIANCES LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|    | HQ File :01/81/050/00076/AM10/                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :03/95/040/00152/AM10/      | Lic.No/Date:0310523710<br>11.06.2009       | Defer<br>Date:02.02.2010       |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. NC directed that RA may be asked to forward complete set of application since the enclosures are not forwarded. The case stands deferred and to be relisted on 02.02.2010.</p> |                                      |                                            |                                |

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| 47 | Case No.:10/13/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status: approved |
|    | HQ File :01/81/050/00078/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :05/24/040/00099/AM10/                | Lic.No/Date:0510243650<br>12.06.2009       |                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <ol style="list-style-type: none"> <li>1. Export item at S.No.1 may be deleted as same is not being exported.</li> <li>2. Import item at S.No.1 may be deleted which was required for manufacture of export product at S.No.1.</li> <li>3. Net weight of export product at S.No.2 may be modified as 333 MT.</li> <li>4. Word "relevant" may be prefixed with the description of import items at S No 2 &amp; 3</li> </ol> |                                                |                                            |                  |

7. Item relevant may be prefixed with the description of import items at S.No.2 & 3.
5. Quantity of import item at S.No. 2 may be allowed as 1041 mtrs.(251.94 MT) inclusive of 2% wastage.
6. Quantity of import item at S.No. 3 may be allowed as 634 mtrs.(65.9 MT) inclusive of 2% wastage.
7. Quantity of import item at S.No.4 may be allowed as 3.18 MT.
8. Quantity of import item at S.No.5 may be allowed equal to quantity of Welding Wire at S.No. 4 of import item.
9. Firm has also requested for amendment of FOB value of exports and CIF value of items of import which may be looked into by RA/DGFT.

R/A may take suitable consequential action accordingly.

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| 48 | Case No.:18/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:CIM TOOLS PVT.LTD.,  | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and<br>Re-indexed |
|    | HQ File :01/81/050/00200/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :07/24/040/00099/AM10/ | Lic.No/Date:0710065366<br>12.06.2009       | Defer<br>Date:02.02.2010          |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of S.No. 3 &amp; 11 of Standard Deficiency format, export product-wise.</li> <li>2. Input raw material blanks size without cutting allowance – export product wise.</li> <li>3. Input raw material blanks weight without cutting allowance – export product wise.</li> <li>4. Cutting allowance and any other allowance / wastage export product wise.</li> </ol> |                                 |                                            |                                   |

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| 49 | Case No.:19/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:CIM TOOLS PVT.LTD.,  | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and<br>Re-indexed |
|    | HQ File :01/81/050/00201/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :07/24/040/00100/AM10/ | Lic.No/Date:0710065365<br>12.06.2009       | Defer<br>Date:02.02.2010          |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of S.No. 3 &amp; 11 of Standard Deficiency format, export product-wise.</li> <li>2. Input raw material blanks size without cutting allowance – export product wise.</li> <li>3. Input raw material blanks weight without cutting allowance – export product wise.</li> <li>4. Cutting allowance and any other allowance / wastage export product wise.</li> </ol> |                                 |                                            |                                   |

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| 50 | <b>Case No.:</b> 9/13/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                            | Party Name:ALCAN COMPOSITES INDIA PVT. LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status: Rejected</b> |
|    | HQ File :01/81/050/00077/AM10/                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/94/040/00110/AM10/             | Lic.No/Date:0310523944<br>12.06.2009       |                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. |                                             |                                            |                         |
|    | R/A may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                       |                                             |                                            |                         |

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| 51 | <b>Case No.:</b> 11/13/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:JUPITER INTERNATIONAL LTD., | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00079/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :02/24/040/00046/AM10/        | Lic.No/Date:0210127724<br>15.06.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                        |                                            |                                                  |

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| 52 | <b>Case No.:</b> 12/13/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                             | Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00080/AM10/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00196/AM10/               | Lic.No/Date:0310524136<br>15.06.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010. |                                               |                                            |                                                  |

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| 53 | <b>Case No.:</b> 11/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                         | Party Name:DYNATECH FURNACES (BOMBAY)<br>PVT.LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00193/AM10/                                                                                                                                                                                                                                                                                                                                                              | RLA File :03/94/040/00172/AM10/                  | Lic.No/Date:0310524162<br>15.06.2009       | Defer<br>Date:19.01.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that Hard copy of the application is received from RA and to be referred to DHI for examination and comments. The case stands |                                                  |                                            |                                                  |

deferred and to be relisted on 02.02.2010.

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| 54 | <b>Case No.:13/13/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00081/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :09/24/040/00073/AM10/  | Lic.No/Date:0910038235<br>16.06.2009       | Defer<br>Date:02.02.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 29.01.2010. The case stands deferred and to be relisted on 02.02.2010. |                                  |                                            |                                       |

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| 55 | <b>Case No.:14/13/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:ADITYA VIDYUT APPLIANCES LTD., | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Rejected</b> |
|    | HQ File :01/81/050/00082/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/94/040/00204/AM10/           | Lic.No/Date:0310524339<br>16.06.2009       |                        |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.<br><br>R/A may take suitable consequential action accordingly. |                                           |                                            |                        |

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| 56 | <b>Case No.:17/13/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Rejected</b> |
|    | HQ File :01/81/050/00085/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :31/24/040/00040/AM10/                     | Lic.No/Date:3110038911<br>18.06.2009       |                        |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.<br><br>R/A may take suitable consequential action accordingly. |                                                     |                                            |                        |

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|  | <b>Case No.:16/27/81-ALC2/2009</b> | Party Name:CIM TOOLS PVT.LTD.,  | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|  | HQ File :01/81/050/00198/AM10/     | RLA File :07/24/040/00108/AM10/ | Lic.No/Date:0710065479                     | Defer                                 |

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| 57 | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: - <ol style="list-style-type: none"> <li>1. Information in respect of S.No. 3 &amp; 11 of Standard Deficiency format, export product-wise.</li> <li>2. Input raw material blanks size without cutting allowance – export product wise.</li> <li>3. Input raw material blanks weight without cutting allowance – export product wise.</li> <li>4. Cutting allowance and any other allowance / wastage export product wise.</li> </ol> |            |                 |

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| 58 | Case No.:17/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:CIM TOOLS PVT.LTD.,  | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and<br>Re-indexed |
|    | HQ File :01/81/050/00199/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00114/AM10/ | Lic.No/Date:0710065505<br>22.06.2009       | Defer<br>Date:02.02.2010          |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: - <ol style="list-style-type: none"> <li>1. Information in respect of S.No. 3 &amp; 11 of Standard Deficiency format, export product-wise.</li> <li>2. Input raw material blanks size without cutting allowance – export product wise.</li> <li>3. Input raw material blanks weight without cutting allowance – export product wise.</li> <li>4. Cutting allowance and any other allowance / wastage export product wise.</li> </ol> |                                 |                                            |                                   |

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| 59 | Case No.:10/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                     | Party Name:DYNATECH FURNACES (BOMBAY)<br>PVT.LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and<br>Re-indexed |
|    | HQ File :01/81/050/00192/AM10/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00171/AM10/                  | Lic.No/Date:0310526069<br>26.06.2009       | Defer<br>Date:02.02.2010          |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010. |                                                  |                                            |                                   |

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| 60 | <b>Case No.:</b> 43/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:ANCHOR ELECTRICALS PVT.LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00225/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00239/AM10/        | Lic.No/Date:0310528341<br>10.07.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. NC observed that there are still discrepancies in the comments received from DOT and decided to direct FTDO/NC-II to contact the concerned Asst. Director and discuss the issue and sort out the matter. The case stands deferred and to be relisted on 02.02.2010. |                                        |                                            |                                                  |

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| 61 | <b>Case No.:</b> 44/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                             | Party Name:BOSCH LIMITED,       | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00226/AM10/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :07/24/040/00159/AM10/ | Lic.No/Date:0710065933<br>14.07.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010. |                                 |                                            |                                                  |

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| 62 | <b>Case No.:</b> 45/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                      | Party Name:INJECTOPLAST PVT.LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00227/AM10/                                                                                                                                                                                                                                                                                                                                           | RLA File :06/24/040/00010/AM10/ | Lic.No/Date:0610015897<br>14.07.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the case is under examination of DC(MSME). The case stands deferred and to be relisted on 02.02.2010. |                                 |                                            |                                                  |

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| 63 | <b>Case No.:</b> 46/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:RPG CABLES LTD.      | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00228/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00416/AM09/ | Lic.No/Date:0310529890<br>21.07.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: -<br><br>1. Information in respect of Sl. No. 12 of standard Deficiency Format |                                 |                                            |                                                  |



2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
3. Total requirement of each raw material, export product wise, in a tabular form

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| 64 | <b>Case No.:</b> 59/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:HI - MAK PROCESS CONTROLS | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00241/AM10/                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :34/21/040/00164/AM10/      | Lic.No/Date:3410024802<br>31.07.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from DHI and MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                      |                                            |                                                  |

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| 65 | <b>Case No.:</b> 2/21/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:HI-TECH ELASTOMERS LTD, | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00142/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :08/24/040/00285/AM08/    | Lic.No/Date:0810082016<br>04.08.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: - <ol style="list-style-type: none"> <li>1. Information in respect of S.No. 4, 5 &amp; 11 of Standard Deficiency Format, export product wise.</li> <li>2. Specifications / size of import items from S.Nos. 1 to 4.</li> </ol> |                                    |                                            |                                                  |

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| 66 | <b>Case No.:</b> 42/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:BHAstriK MECHANICAL LABS<br>PRIVATE LIMITED, | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00224/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :04/24/040/00093/AM10/                         | Lic.No/Date:0410106791<br>07.08.2009       | Defer<br>Date:02.02.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: - <ol style="list-style-type: none"> <li>1. Information in respect of S.No. 3, 4, 5 &amp; 11 of Standard Deficiency Format, export product-wise</li> </ol> |                                                         |                                            |                                                  |

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| 67 | <b>Case No.:5/21/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:MANAKSIA LTD.( FORMERLY HINDUSTHAN SEALS LTD.) | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status: approved</b> |
|    | HQ File :01/81/050/00145/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :02/24/040/00090/AM10/                           | Lic.No/Date:0210130103<br>07.08.2009       |                         |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-</p> <ol style="list-style-type: none"> <li>Quantities of import items at S.No. 1 &amp; 2 may be allowed as 128.775 MT &amp; 103.929 MT respectively inclusive of 1% wastage.</li> <li>Quantity of import item at S.No. 2 may be allowed within 2% of FOB value of exports</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                                           |                                            |                         |

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| 68 | <b>Case No.:10/21/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:ITP INFOTECH PRIVATE LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00150/AM10/                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :05/23/040/00006/AM10/     | Lic.No/Date:0510247502<br>11.08.2009       | Defer<br>Date:02.02.2010              |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010.</p> |                                     |                                            |                                       |

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| 69 | <b>Case No.:41/27/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:CONTROL AUTOMATION PROJECTS PVT LTD, | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00223/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00415/AM10/                 | Lic.No/Date:0310533468<br>12.08.2009       | Defer Date:02.2010                    |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from DHI and MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010.</p> |                                                 |                                            |                                       |

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| <b>Case No.:12/21/81-ALC2/2009</b> | Party Name:INSTA EXHIBITIONS PVT LTD | Meet No/Date:36/81-ALC2/2009 | <b>Status:Deffered and</b> |
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| 70 | Case No.:08/12/2101-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:INDIA EXHIBITIONS PVT LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deferred and<br>Re-indexed |
|    | HQ File :01/81/050/00152/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00412/AM10/      | Lic.No/Date:0310533747<br>13.08.2009       | Defer<br>Date:02.02.2010          |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 29.01.2010. The case stands deferred and to be relisted on 02.02.2010. |                                      |                                            |                                   |

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| 71 | Case No.:60/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:ALCOMEX SPRINGS PRIVATE LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status: approved |
|    | HQ File :01/81/050/00242/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :31/24/040/00082/AM10/            | Lic.No/Date:3110039573<br>17.08.2009       |                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- <ol style="list-style-type: none"> <li>1. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 7.</li> <li>2. Quantities of import items from S.Nos.1 to 7 may be allowed as 11133 Kgs., 20432 Kgs., 5696 Kgs., 9386 Kgs., 9547 Kgs., 55670 Kgs. &amp; 75937 Kgs. respectively inclusive of 6% wastage.</li> <li>3. Quantities of import items at S.No. 8 &amp; 9 put together may be allowed within 2 % of FOB value of exports</li> </ol> R/A may take suitable consequential action accordingly. |                                            |                                            |                  |

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| 72 | Case No.:1/23/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status: approved |
|    | HQ File :01/81/050/00154/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :31/24/040/00065/AM10/                      | Lic.No/Date:3110039597<br>19.08.2009       |                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. NC debated the case and decided to ratify on repeat basis as per decision in meeting No. 26/81 dated 29.09.2009 in licence no. 31110037694 dated 16.03.2009.           R/A may take suitable consequential action accordingly. |                                                      |                                            |                  |

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| 73 | Case No.:1/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:UM CABLES LTD.,      | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status: approved |
|    | HQ File :01/81/050/00183/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :03/95/040/00371/AM10/ | Lic.No/Date:0310538432<br>18.09.2009       |                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-46/2009-IP dated 19.11.2009 as follows:-</p> <ol style="list-style-type: none"> <li>1. The quantity of item of import No.1 may be reduced to 6962.69 Kms inclusive of 1% wastage.</li> <li>2. The quantity of item of import No.2 may be reduced to 14761.32 Kg inclusive of 2% wastage.</li> <li>3. The quantity of item of import No.3 may be reduced to 9201.61 Kg inclusive of 1.5% wastage.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                            |                  |

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| 74 | Case No.:4/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:IMAGE LABELS PVT.LTD., | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|    | HQ File :01/81/050/00186/AM10/                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :07/24/040/00228/AM10/   | Lic.No/Date:0710067108<br>18.09.2009       | Defer<br>Date:02.02.2010       |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from C&amp;PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010.</p> |                                   |                                            |                                |

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| 75 | Case No.:12/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:EXIDE INDUSTRIES LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|    | HQ File :01/81/050/00194/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :02/24/040/00111/AM10/ | Lic.No/Date:0210131885<br>23.09.2009       | Defer<br>Date:02.02.2010       |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee decided that a copy of the reply received from the firm may be handed over to DIPP for examination and comments.</p> <p>The case stands deferred and to be relisted on 02.02.2010.</p> |                                 |                                            |                                |

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|  | Case No.:13/27/81-ALC2/2009    | Party Name:EXIDE INDUSTRIES LTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|  | HQ File :01/81/050/00195/AM10/ | RLA File :02/24/040/00112/AM10/ | Lic.No/Date:0210131899<br>23.09.2009       | Defer<br>Date:02.02.2010       |

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| 76 | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee decided that a copy of the reply received from the firm may be handed over to DIPP for examination and comments.<br>The case stands deferred and to be relisted on 02.02.2010. |  |  |
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| 77 | <b>Case No.:</b> 14/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:TRANSLLOY INDIA PVT. LTD., | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and Re-indexed |
|    | HQ File :01/81/050/00196/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :03/95/040/00318/AM10/       | Lic.No/Date:0310538895<br>23.09.2009       | Defer Date:02.02.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from DC(MSME) and M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                       |                                            |                                        |

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| 78 | <b>Case No.:</b> 5/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                              | Party Name:GAMESA WIND TURBINES PLTD | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and Re-indexed |
|    | HQ File :01/81/050/00187/AM10/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :04/24/040/00136/AM10/      | Lic.No/Date:0410107978<br>23.09.2009       | Defer Date:02.02.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010. |                                      |                                            |                                        |

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| 79 | <b>Case No.:</b> 6/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                              | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and Re-indexed |
|    | HQ File :01/81/050/00188/AM10/                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00525/AM10/           | Lic.No/Date:0310539041<br>23.09.2009       | Defer Date:02.02.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010. |                                           |                                            |                                        |

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| 80 | <b>Case No.:</b> 50/27/81-ALC2/2009 | Party Name:WELSPUN GUJARAT STAHL ROHREN LTD. | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | <b>Status:</b> Deffered and Re-indexed |
|    | HQ File :01/81/050/00232/AM10/      | RLA File :34/24/040/00092/AM10/              | Lic.No/Date:3410025173<br>24.09.2009       | Defer Date:02.02.2010                  |

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| 80 | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010. |  |  |
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| 81 | Case No.:61/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:ALCOMEX SPRINGS PRIVATE LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|    | HQ File :01/81/050/00243/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :31/24/040/00112/AM10/            | Lic.No/Date:3110040060<br>24.09.2009       | Defer<br>Date:02.02.2010       |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010. |                                            |                                            |                                |

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| 82 | Case No.:62/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|    | HQ File :01/81/050/00244/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00343/AM10/        | Lic.No/Date:0310539390<br>25.09.2009       | Defer<br>Date:02.02.2010       |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                        |                                            |                                |

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| 83 | Case No.:63/27/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status:Deffered and Re-indexed |
|    | HQ File :01/81/050/00245/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00342/AM10/        | Lic.No/Date:0310539395<br>25.09.2009       | Defer<br>Date:02.02.2010       |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010. |                                        |                                            |                                |

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|  | Case No.:64/27/81-ALC2/2009    | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:36/81-ALC2/2009<br>08.12.2009 | Status: approved |
|  | HQ File :01/81/050/00246/AM10/ | RLA File :03/95/040/00341/AM10/        | Lic.No/Date:0310539548<br>25.09.2009       |                  |

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**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(38)/2009-IPHW dated 27.11.2009 as below:-

1. Import item No. 1 to 4 may be allowed on net to net basis with accountability clause.
2. Import item No. 5 may be allowed as applied for with accountability clause.
3. Import item No. 6 may be allowed as per packing policy.

R/A may take suitable consequential action accordingly.

#### PART –A -DEFFER

S.No.14

|                   |                                              |
|-------------------|----------------------------------------------|
| Case No.AR -7     | M/s Crompton Greaves Ltd.Mumbai              |
| Meeting No. 36/81 | Pt.F.No.01/80/162 /1101/AM08/DES-I/DES-II    |
| Dated: 08-12-2009 | Advance Licence No 0310444382 dt. 26-09-2007 |
|                   | RLA F.No. 03/94/040/634/AM08                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.02.2010.

#### PART –AR -DEFFER

S.No.72

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|----------------|-----------------------------------------|
| Case No. AR-16 | M/S. Goodstar power components Pvt. Ltd |
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| Case No. AR-40   | M/S Goodstar power components Pvt. Ltd.       |
| Meeting No.36/81 | F.No.01/81/50/233/AM09/DES-II                 |
| Dated 08-12-2009 | Advance License No. 0710058253 dt. 01.07.2008 |
|                  | RLA F.No. 07/24/40/148/AM09                   |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010.

#### S.No.73

|                  |                                                                          |
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| Case No. AR- 49  | M/S Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd. Bangalore |
| Meeting No.36/81 | F.No.01/81/50/ 841/AM06/DES-I/DES-II                                     |
| Dated 08-12-2009 | Advance License No. 0710033649 dt. 21.10.2004                            |
|                  | RLA F.No. 07/24/40/443/AM05                                              |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010.

#### S.No.74

|                  |                                                                          |
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| Case No. AR- 50  | M/S Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd. Bangalore |
| Meeting No.36/81 | F.No.01/81/162/ 770/AM06/DES-I/DES-II                                    |
| Dated 08-12-2009 | Advance License No. 0710041856 dt. 07.12.2005                            |
|                  | RLA F.No. 07/24/40/703/AM06                                              |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010.

#### S.No.75

|                   |                                              |
|-------------------|----------------------------------------------|
| Case No.AR -7     | M/s Penwalt Ltd.Mumbai                       |
| Meeting No. 36/81 | Pt.F.No.01/81/162 /432/AM07/DES-II           |
| Dated: 08-12-2009 | Advance Licence No 0310389620 dt. 14-07-2006 |
|                   | RLA F.No. 03/95/040/220/AM07                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. NC decided that case may be re-submitted before NC alongwith the original file, copy of original licence and application. The case stands deferred and to be relisted on 02.02.2010.



## PART-C-DEFFER

S.NO.52

|                   |                                                           |
|-------------------|-----------------------------------------------------------|
| Case No.C -1      | M/s Salzer Electronics,Coimbatore through<br>EEPC,Kolkata |
| Meeting No. 36/81 | F.No.01/81/162 /0034/AM10/DES-II                          |
| Dated: 08-12-2009 | .                                                         |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010.

S.NO.53

|                   |                                                |
|-------------------|------------------------------------------------|
| Case No.C -2      | M/s Jindal Aluminium through<br>EEPC,Bangalore |
| Meeting No. 36/81 | F.No.01/81/162 /0766/AM09/DES-II               |
| Dated: 08-12-2009 | .                                              |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Based on the comments of M/o Mines, NC decided to turn down the request of the firm.

R/A may take suitable consequential action accordingly.

S.NO.54

|                   |                                                                                                                                                                                 |
|-------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No.C -3      | M/s Bhukhanvala Tools Pvt.Ltd.Navasari<br>M/s Kalpataru Power Transmission Ltd.Gandhinagar<br><br>M/s B.C.Instruments,Udyog Nagar through<br>O/O The D.C(KFTZ),Gandhidham-Kutch |
| Meeting No. 36/81 | F.No.01/81/162 /0033/AM10/DES-II                                                                                                                                                |
| Dated: 08-12-2009 | .                                                                                                                                                                               |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 36/81 scheduled to be held on 08.12.2009 but actually held on 22.12.2009. Since the request is for fixation of norms for different products by different firm, separate agenda may be prepared for future. TA is also different in each case. Individual details are as under:-

### **1. M/s Bhukhanvala Tools Pvt.Ltd.Navasari**

The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.02.2010.

**2. M/s Kalpataru Power Transmission Ltd. Gandhinagar**

The committee observed that the item is already covered under SION S. No. C-220. DC(SEZ) may be informed accordingly.

**3. M/s B.C. Instruments, Udyog Nagar**

The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010.

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